

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 369 of 2005

Jabalpur, this the 15th day of April, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Hemant Kumar Doshi, S/o. Shri N.L. Doshi,
Aged about 44 years, Superintendent, Central
Excise, O/o. Dy. Commissioner, Central Excise,
Bhandara.

.... Applicants

(By Advocate – Shri Manoj Sharma)

V e r s u s

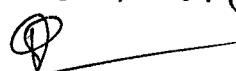
1. Union of India, Ministry of Finance,
Department of Revenue, Central Board
of Excise and Customs, North Block,
New Delhi, through its Secretary.
2. The Central Board of Excise & Customs,
North Block, New Delhi.
3. The Chief Commissioner,
Customs & Central Excise, 48,
Administrative Area, Arera Hills,
Bhopal – 462 001.

.... Respondents

O R D E R (Oral)

By filing this Original Application the applicant has claimed the following main reliefs :

- “ii) command the respondents to forthwith repatriate the applicant back to Raipur Commissionerate.”
2. The brief facts of the case are that the applicant is working as, Superintendent, Central Excise and is posted in the office of Deputy Commissioner, Central Excise, Bhandara under Nagpur Commissionerate. The learned counsel for the applicant argued that the applicant was promoted vide order 13th July, 2004 (Annexure A-1). He submitted a representation dated 24th August, 2004 (Annexure A-5) with



certain documents and further submitted another representation dated 30th November, 2004 (Annexure A-6) for his transfer from Nagpur Commissionerate to Raipur Commissionerate at his own cost. But these representations are still pending before the respondents and they have not yet decided so far. The learned counsel for the applicant argued that he will feel be satisfied if directions are given to the respondents to consider and decide the representations of the applicant within a stipulated time.

3. Heard the learned counsel for the applicants.

5. Accordingly, I feel that ends of justice would be met if I direct the applicant to submit a fresh representation within 10 days from the date of receipt of a copy of this order. I do so accordingly. If the applicant complies with this, then the respondents are directed to consider the said representation of the applicant and also treat this OA as a part of the representation and decide the same by passing a speaking, detailed and reasoned order within a period of 15 days from the date of receipt of the representation from the applicant and also communicate the decision to the applicant. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of the petition to the respondents immediately.

6. In view of the aforesaid, the Original Application stands disposed of at the admission stage itself.

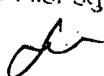

(Madan Mohan)
Judicial Member

“SA”

*Issued
On 19-4-05*

प्रांकन सं. ओ/न्या..... जबलपुर. दि.....
 प्रतिलिपि आवेदितः—
 (1) सरिय, उच्च व्यापार वर एवं विद्युत, जबलपुर
 (2) आवेदक वि/वीना/पु..... के काउंसल *Money Glance*
 (3) प्रकारी वि/वीना/पु..... के काउंसल *DAV*
 (4) चंथपाल, लोडा, जबलपुर वरदानी
 सूचना एवं आवश्यक कार्यालयी हेतु

19-4-05


 उपराजिस्त्रार